

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).10154/2026

[Arising out of impugned final judgment and order dated 16-12-2025 in WP(PIL) No.90/2025 passed by the High Court of Kerala at Ernakulam]

WAYANAD PRAKRITHI SAMRAKSHANA SAMITHI & ANR. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

IA No. 85045/2026 - INTERVENTION APPLICATION, IA No. 85046/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 84908/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 06-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. Shyam Divan, Sr. Adv.
Mr. Mahendra Vyas, Adv.
Ms. Shibani Ghosh, AOR
Mr. Raghav Bhatia, Adv.
Ms. Sohini Sanyal, Adv.
Ms. Ahona Chatterjee, Adv.

For Respondent(s) :Mr. K M Nataraj, A.S.G.
Mr. Sudhanshu Prakash, AOR
Mr. Sharath Nambiar, Adv.
Ms. Anisha Agarwal, Adv.
Mr. Arpit Yadav, Adv.

Mr. Ranjith Kumar, Sr. Adv.
Mr. C. K. Sasi, AOR
Ms. Meena K Poullose, Adv.

Respondent-in-person

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to appear and argue in-person is rejected.
2. Application for intervention is rejected.
3. We have heard learned Mr. Shyam Divan, learned Senior Counsel for the petitioners, at considerable length. We have also heard Mr.

K.M. Nataraj, learned Additional Solicitor General of India on behalf of the Union of India, through the Secretary, Ministry of Environment, Forest and Climate Change, as well as Mr. Ranjit Kumar, learned Senior Counsel, appearing for the State of Kerala.

4. We find from paragraphs 12 and 13 of the impugned judgment of the High Court, as well as from the record, that the Central Expert Appraisal Committee (CEAC) has accorded approval to the subject project, subject to various conditions. What is even more important is that while executing the subject project, the project proponent is obligated to comply with those conditions. The High Court has rightly observed that in the event any condition is not followed or deviated, the petitioners can approach the National Green Tribunal, as such a violation shall amount to the accrual of a fresh cause of action.

5. In view of the liberty granted by the High Court, we see no reason to interfere with the impugned judgment of the High Court. It goes without saying that the petitioners shall be at liberty to approach the National Green Tribunal, if so required, during the process of execution of the subject project as provided in paragraph 15 of the impugned judgment.

6. With liberty aforementioned, the special leave petition is dismissed.

7. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR